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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No.- 24 /2004-2009
NEW DELHI: DATED: 16 /11/2004

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009 and Paragraph 1.1 of the Handbook of Procedures (Vol. I), the Director General of Foreign Trade hereby makes the following substitution in the Hand Book of Procedures, Vol. II, 2004-2009 as amended:-

27	<u>Food Product</u> Sl.No.E-108 (amended vide Public Notice No. 46 Dated: 06/11/2002)	The norm covered by this entry is substituted by the following:-
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Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-108	Table eggs	1000 Nos.	1. Di-Calcium Phosphate 2. Pigment/Color viz. Beta- Carotene 10%, 20%, 30% Carophyll Red/ Yellow 3. Antibiotics and Coccidiostats vic. Neomycin, Tylosin, auromycin,	0.920 kg 0.37 kg 0.18 kg

			Amprolium, their salts and compounds	
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			4. Premix Vitamin supplements (including Calcium Di-Pantothenate 45%)	0.12 kg
			5. Packing material (Card Board & Chromo paper)	Net+2% wastage

Note: (a) Pure medicines should not exceed 20% of the total weight of medicine in case of import item No. 3.

(b) In case of import item No. 4, pure vitamins should not exceed 50% of the total premix weight and the vitamin premix should contain a mixture of two or more vitamins.

(c) The CIF value of imported inputs (excluding packing materials) shall not exceed 10% of the total FOB value for Advance Licences taken under this SION.

(d) This SION shall be operated under actual user conditions and no DFRC shall be issued under this SION.

This issues in Public interest.

Sd/-
(K. T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE

(S.B.S.REDDY)

Jt. DIRECTOR GENERAL OF FOREIGN TRADE

(File No. 01/85/044/031/AM03/DES-VI)